

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 718 OF 2002

PYARA SINGH

Appellant (s)

VERSUS

STATE OF RAJASTHAN

Respondent(s)

Date: 31/05/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE ARIJIT PASAYAT  
HON'BLE MR. JUSTICE D.K. JAIN  
(VACATION BENCH)

For Appellant(s) Mr. Satish Daya Nandan, Adv.  
Mr. G.S. Pandey, Adv.  
Mrs Lalita Kaushik, Adv.

For Respondent(s) Mr. Naveen Kr. Singh, Adv.  
Mr. Mukul Sood, Adv.  
Mr. Aruneshwar Gupta, Adv.

UPON hearing counsel the Court made the following  
ORDER

Heard.

The appeal is allowed in terms of the signed order.

(Ajay Kr. Jain)  
Court Master

(Vijay Aggarwal)  
Court Master

(Signed order is placed on the file)  
IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 718 OF 2002

Pyara Singh

.... Appellant

Versus

State of Rajasthan

.... Respondent

ORDER

Heard.

On the basis of evidence on record, we find that the accusations under  
Section 376 read with Section 34 IPC have not been made out. The conviction of

the appellant is, accordingly, set aside. The appeal is allowed. The appellant is on bail. His bail bonds shall stand discharged.

(DR. ARIJIT PASAYAT)

.....J.

(D.K. JAIN)

.....J.

New Delhi  
May 31, 2007